കേരള സർക്കാർ

KERALA GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

ഐക്യപക്ഷത്തെ പ്രജാപ്രതിനിധികൾക്ക് വിവരം നൽകുന്ന ഓരു അധികാരവും അതിലേക്കുള്ള പ്രോജക്ട് നിയമവും.

വിവരണം, 2021 ഫെബ്രുവരി 24
24th February 2021
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12th Kumbham 1196
1942 ഫാൽഗുനം 5
5th Phalguna 1942

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GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

12th Kumbham, 1196
5th Phalguna, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Shops and Commercial Establishments Workers’ Welfare Fund (Amendment) Ordinance, 2021(41 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.
ORDINANCE No. 41 OF 2021

THE KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS WORKERS’ WELFARE FUND (AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Shops and Commercial Establishments Workers’ Welfare Fund Act, 2006.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Shops and Commercial Establishments Workers’ Welfare Fund Act, 2006, (24 of 2006) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Kerala Shops and Commercial Establishments Workers’ Welfare Fund (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. Act 24 of 2006 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (24 of 2006) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.
3. *Amendment of section 4.*—In sub-section (6) of section 4 of the principal Act, for the figures, brackets and word “(1) and (2)”, the figures, brackets, symbol and word “(1), (2) and (3)” shall be substituted.

ARIF MOHAMMED KHAN,

**GOVERNOR.**